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असाधारण
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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।

Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE
(Legislative Department)

New Delhi, the 6th January, 1990/Pausa 16, 1911 (Saka)

The following Act of Parliament received the assent of the President on the 6th January, 1990, and is hereby published for general information:—

THE CONSTITUTION (SIXTY-THIRD AMENDMENT) ACT, 1989

[6th January, 1990.]

An Act further to amend the Constitution of India.

Be it enacted by Parliament in the Fortieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Constitution (Sixty-third Amendment) Act, 1989.

(2) It shall come into force with immediate effect.

2. In article 356 of the Constitution, in clause (5), the proviso shall be omitted.

3. Article 359A of the Constitution shall be omitted.

Short title and commencement.

Amendment of article 356.

Omission of article 359A.

V. S. RAMA DEVI,
Secy. to the Govt. of India